

IN THE NATION COMPANY LAW TRIBUNAL : NEW DELHI

COURT-III

IB-1683(ND)/2018

IN THE MATTER OF:

M/s Crayaon Software Experts India Pvt. Ltd.

.....PETITIONER

vs

M/s Vas Data Services Pvt. Ltd.

.... RESPONDENT

SECTION

Under Section 9 IBC 2016

Order delivered on 20.02.2019

Coram:

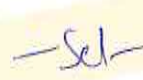
R.VARADHARAJAN,  
Hon'ble Member (Judicial)

For the Petitioner/Applicant  
For the Corporate Debtor

:Mr. Varun K Chopra, Advocate  
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ORDER

Learned counsel for the petitioner is present. None appears for the corporate debtor. It is pointed out by learned counsel for the petitioner that as per the last order passed by this Tribunal on 08.01.2019 two weeks time was granted to the corporate debtor to file its reply but however no reply has been filed even as of today. In the circumstances the right to file reply is closed. Post the matter for enquiry on 08.03.2019.

  
(R. VARADHARAJAN)  
MEMBER (JUDICIAL)

Varinder Kumar